

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO - 2212
ANSWERED ON – 11/03/2026

CASES OF SOCIAL INJUSTICE AND DISCRIMINATION

2212. DR. SASMIT PATRA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the number of cases of social injustice, discrimination or violation of statutory protections reported during the last three years and the current year against persons belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, De-notified, Nomadic and Semi-Nomadic Tribes, senior citizens, Persons with Disabilities and other vulnerable groups under the purview of Ministry, State-wise/UT-wise and category-wise;
- (b) the number of such cases that were found to be substantiated after inquiry or investigation, along with the nature of injustice reported and the laws invoked in each category; and
- (c) the details of action taken by Government in these cases?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) to (c) The information is not centrally maintained in the Department of Social Justice & Empowerment. However, National Crime Records Bureau (NCRB), Ministry of Home Affairs maintain data regarding cases filed against the Scheduled Castes (SCs), Scheduled Tribes (STs) and Senior Citizens. NCRB compiles and publishes statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2023. The details of cases registered against SCs, STs and Senior Citizens are at **Annexure-I** and crime head-wise cases registered and convicted are at **Annexure-II**. The details of complaints received from Persons with Disabilities and number of cases in which action taken by the Government is at **Annexure-III**.

Further, 'Police' and 'Public Order' are the State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime rests with the respective State Governments /UT Administrations.

Central Government issues advisories to the States/UTs from time to time, for prevention of crime and taking necessary action on the issue of crime against persons belonging to SCs, STs, Denotified, Nomadic and Semi-Nomadic Tribes (DNST), Senior Citizens and to implement the provisions of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 and Rules made therein in letter and spirit.

Bureau of Police Research & Development (BPR&D) also conducts training, courses and webinars from time to time for police personnel, sensitizing them for effective implementation of the SC & ST (PoA) Act, 1989.

Annexure referred to in reply to part (a) to (c) of the Rajya Sabha Unstarred Question No. 2212 for answer on 11.03.2026, raised by Dr. Sasmit Patra.

Details of cases registered against SCs, STs and Senior Citizens

S.No	State/UT	2021			2022			2023		
		SC	ST	Senior Citizen	SC	ST	Senior Citizen	SC	ST	Senior Citizen
1	Andhra Pradesh	2014	361	1818	2315	396	2114	2027	361	1837
2	Arunachal Pradesh	0	1	8	0	0	7	0	0	6
3	Assam	15	16	5	14	9	6	5	2	0
4	Bihar	5842	103	150	6509	146	252	7064	114	204
5	Chhattisgarh	330	506	1408	323	516	1632	250	336	1798
6	Goa	4	5	50	8	1	35	4	2	40
7	Gujarat	1201	341	872	1279	330	608	1373	307	424
8	Haryana	1628	0	1056	1633	0	1574	1539	0	1748
9	Himachal Pradesh	244	7	419	210	4	287	229	7	216
10	Jharkhand	546	250	32	674	283	62	604	308	7
11	Karnataka	1673	361	1442	1977	438	1583	1923	434	1840
12	Kerala	948	133	671	1050	172	1023	1128	185	1043
13	Madhya Pradesh	7214	2627	5273	7733	2979	6187	8232	2858	5738
14	Maharashtra	2503	628	6190	2743	742	5059	3024	773	5115
15	Manipur	0	0	8	0	1	3	0	3399	6
16	Meghalaya	0	0	3	0	0	0	0	0	10
17	Mizoram	0	0	5	5	29	9	0	21	12
18	Nagaland	0	0	8	0	0	11	0	0	12
19	Odisha	2327	676	210	2902	773	551	2696	662	384
20	Punjab	200	0	335	162	0	314	116	0	311
21	Rajasthan	7524	2121	363	8752	2521	278	8449	2453	553
22	Sikkim	2	1	2	3	4	5	0	2	2
23	Tamil Nadu	1377	39	1841	1761	67	2376	1921	48	2104
24	Telangana	1772	512	1952	1787	545	2181	1709	575	2150
25	Tripura	3	0	8	2	3	12	0	9	10
26	Uttar Pradesh	13146	4	423	15368	5	410	15130	6	389
27	Uttarakhand	123	6	7	114	1	14	102	2	36
28	West Bengal	108	92	304	104	90	403	102	90	311
29	A&N Islands	0	3	14	0	3	27	0	2	11
30	Chandigarh	0	0	22	4	0	74	3	0	67
31	D&N Haveli and Daman & Diu	0	3	4	0	5	8	1	2	4
32	Delhi	136	5	1167	130	0	1315	128	2	1361
33	Jammu & Kashmir	13	1	40	11	1	118	26	0	129
34	Ladakh	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0
36	Puducherry	7	0	0	9	0	7	4	0	8
	Total	50900	8802	26110	57582	10064	28545	57789	12960	27886

Source: Crime in India.

Annexure referred to in reply to part (a) to (c) of the Rajya Sabha Unstarred Question No. 2212 for answer on 11.03.2026, raised by Dr. Sasmit Patra.

Crime Head-wise Cases Registered (CR) and Cases Convicted (CON) under Crime/Atrocities against Scheduled Castes (SCs) during 2021-2023

SL	Crime Head	2021		2022		2023	
		CR	CON	CR	CON	CR	CON
1	SC/ST (Prevention of Atrocities) Act	45610	2848	52866	4876	53421	4703
2	Murder	967	124	954	192	908	200
3	Attempt to Commit Murder	916	43	1126	53	1134	65
4	Simple Hurt	15485	870	18428	1034	18437	1436
5	Grievous Hurt	1286	63	1281	101	1313	215
6	Assault on Women with Intent to Outrage her Modesty	3764	221	4160	339	3716	328
7	Insult to the Modesty of Women	157	2	226	3	197	9
8	Kidnapping and Abduction	813	57	1087	92	819	55
9	Rape	3870	251	4241	590	4214	508
10	Attempt to Commit Rape	100	3	104	8	64	4
11	Riots	1022	11	972	56	985	26
12	Robbery	49	1	55	9	63	1
13	Dacoity	19	0	9	2	15	2
14	Arson	161	2	167	12	178	5
15	Criminal Intimidation	5130	140	5274	238	4486	193
16	Other IPC crimes	11871	1060	14782	2147	16892	1656
17	SC / ST (Prevention of Atrocities) Act only	5269	792	4703	753	4345	1770
18	Intentionally Insult or Intimidate with Intent to Humiliate	1851	438	1735	354	1706	191
19	Occupy/Disposes Land Belongs to SCs/STs	56	4	50	2	43	2
20	Prevent or deny or obstruct usage of public place/passage	124	0	305	0	180	1
21	Force to leave place of Residence/Social Boycott	18	0	15	0	17	0
22	Other Offences	3220	350	2598	397	2399	1576
23	Total of SC/ST (Prevention of Atrocities) Act	50879	3640	57569	5629	57766	6473
24	Protection of Civil Rights Act	21	0	13	0	23	1
	Crime/Atrocities against Scheduled Castes	50900	3640	57582	5629	57789	6474
Source: Crime in India							

Annexure referred to in reply to part (a) to (c) of the Rajya Sabha Unstarred Question No. 2212 for answer on 11.03.2026, raised by Dr. Sasmit Patra.

Crime Head-wise Cases Registered (CR) and Cases Convicted (CON) under Crime/Atrocities against Scheduled Tribes(STs) during 2021-2023

SL	Crime Head	2021		2022		2022	
		CR	CON	CR	CON	CR	CON
1	SC/ST (Prevention of Atrocities) Act	8475	529	9735	872	12111	874
2	Murder	199	23	217	46	176	32
3	Attempt to Commit Murder	148	11	258	20	208	16
4	Simple Hurt	2358	197	2826	237	2757	329
5	Grievous Hurt	114	16	155	14	161	18
6	Assault on Women with Intent to Outrage her Modesty	881	65	1022	72	928	114
7	Insult to the Modesty of Women	29	0	64	0	62	2
8	Kidnapping and Abduction	134	8	140	7	165	6
9	Rape	1324	92	1347	195	1189	140
10	Attempt to Commit Rape	25	0	16	0	10	2
11	Riots	145	0	163	3	1707	7
12	Robbery	10	0	21	0	13	1
13	Dacoity	5	0	8	0	261	0
14	Arson	14	0	16	5	1070	2
15	Criminal Intimidation	817	9	567	3	512	17
16	Other IPC crimes	2272	108	2915	270	2892	188
17	SC / ST (Prevention of Atrocities) Act only	324	19	329	29	848	27
18	Intentionally Insult or Intimidate with Intent to Humiliate	91	4	130	1	337	5
19	Occupy/Disposes Land Belongs to SCs/STs	37	2	41	0	221	2
20	Prevent or deny or obstruct usage of public place/passage	1	0	1	0	0	0
21	Force to leave place of Residence/Social Boycott	24	0	19	0	116	2
22	Other Offences	171	13	138	28	174	18
23	Total of SC/ST (Prevention of Atrocities) Act	8799	548	10064	901	12959	901
24	Protection of Civil Rights Act	3	0	0	1	1	0
	Crime/Atrocities against Scheduled Tribes	8802	548	10064	902	12960	901
Source: Crime in India							

Annexure referred to in reply to part (a) to (c) of the Rajya Sabha Unstarred Question No. 2212 for answer on 11.03.2026, raised by Dr. Sasmit Patra.

Crime Head-wise Cases Registered (CR) and Cases Convicted (CON), under Crime against Senior Citizens during 2021-2023

Sl.No.	Crime Heads	2021		2022		2023	
		CR	CON	CR	CON	CR	CON
1	Murder	1200	85	1269	141	1228	156
2	Culpable Homicide not amounting to Murder	100	2	83	4	79	1
3	Attempt to Commit Murder	431	14	431	37	429	17
4	Attempt to commit Culpable Homicide	61	0	79	5	91	9
5	Simple Hurt	7396	437	7805	616	7608	578
6	Grievous Hurt	1080	77	1111	47	1028	48
7	Assault on Women with Intent to Outrage her Modesty	280	0	336	5	311	1
8	Kidnapping and Abduction	49	0	35	0	60	0
9	Rape	78	3	87	7	70	4
10	Theft	3531	132	3944	204	4130	190
11	Extortion	135	1	110	4	119	5
12	Robbery	835	28	882	53	790	88
13	Dacoity	36	0	37	2	23	0
14	Criminal Trespass	1025	27	949	54	903	95
15	Forgery, Cheating & Fraud	2948	16	3201	36	3473	49
16	Criminal Intimidation	1409	38	1590	69	1596	56
17	Other IPC Crimes	5516	721	6596	618	5948	461
	Total Crimes against Senior Citizen	26110	1581	28545	1902	27886	1758
Source: Crime in India							

Annexure-III

Annexure referred to in reply to part (a) to (c) of the Rajya Sabha Unstarred Question No. 2212 for answer on 11.03.2026, raised by Dr. Sasmit Patra.		
Year	Number of complaints received	Number of Cases substantiated
2023	Data not available	656
2024	1880	528
2025	1837	769
2026 (as on 05.03.2026)	395	115
